

We have training institutes where we encourage them and Scheduled Caste candidates will be accommodated according to their quota. In the case of apprentices also the quota that is kept is fulfilled as far as Scheduled Castes and Tribes are concerned.

Post-Matric Scholarship to Scheduled Castes/Scheduled Tribes students in Maharashtra

*62. SHRI GOVINDRAO RAMCHANDRA MHAISEKAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that students belonging to Scheduled Castes/Scheduled Tribes studying in Standard XI in Maharashtra were not sanctioned post-matric scholarships during 1975-76;

(b) if so, what were the reasons therefor; and

(c) whether Government propose to sanction post-matric scholarships to such students for the year 1975-76 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI OM MEHTA) : (a) to (c) All the State Governments/U.T. Administrations have been informed by the Ministry of Home Affairs in July, 1976 that, from the academic year 1975-76, Scheduled Caste & Scheduled Tribe students studying in classes XI & XII of the new 10+2+3 pattern of education will be awarded post-matric scholarships, if otherwise eligible, on the basis of public examinations at the end of Class X of the new pattern.

SHRI GOVINDRAO RAMCHANDRA MHAISEKAR : Sir, I would like to know from the honourable Minister about the cases of those students who joined last year the first year of the course in the colleges or the first year of the higher secondary course and who left in between because these scholarships could not be granted or were not granted to them. They have been selected by the colleges and now there is likely to be a clash about getting their scholarships from the Government of India since they have joined the first year in the junior colleges. I would like to know from the honourable Minis-

ter if the conditions prescribed would be relaxed in the case of such students.

SHRI OM MEHTA: Sir, in the case of those who joined last year, the scholarships would be given to them if they apply for it and retrospective effect would be given to the scholarships. If they have left the studies, then they can rejoin and they can get these scholarships.

MR. CHAIRMAN : Next Question, please.

SHRI GOVINDRAO RAMCHANDRA MHAISEKAR : No second supplementary Sir.

MR. CHAIRMAN : Next Question.

Contravention of the Foreign Exchange Regulations Act

*63. SHRI BIR CHANDRA DEB BURMAN : SHRI KALYAN ROY : SHRI BHOLA PRASAD:

Will the PRIME MINISTER be pleased to refer to the reply to Unstarred Question 618 given in the Rajya Sabha on the 27th May, 1976 and state :

(a) what action Government have taken to finalise the cases of contravention of Foreign Exchange Regulations Act by Shri B. M. Birla, Shri M. P. Birla and others of the United Commercial Bank and M/s. Hindustan Motors Limited pending since 1972-73 and with what results; and

(b) what steps have been taken to get the injunction orders obtained by the Birlas and others vacated and with what results ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA) : (a) and (b) The cases referred to in the reply to part (a) of Rajya Sabha Unstarred Question No. 618, which was answered on 27th May, 1976 are still pending adjudication on account of the stay orders granted by the Calcutta High

The question was actually asked on the floor of the House by Shri Kalyan Roy.